



Therefore, for the reasons mentioned above, the Respondent counsel seriously opposing the adjournment sought by the Appellant. It is made clear that appellant has no right or interest to do any work on the authorized area allocated to second Respondent entity especially in the light of authorization already given to Respondent No.2 entity and also the interim order in favour of the appellant being vacated for the reasons mentioned in the order dated 23.10.2018. In spite of this, if appellant entity persist, they will be responsible for all consequences including damages.

We also direct the Board to take suitable action, if any complaint is addressed to them by the Respondent No.2 in this regard.

List the matter on **18.01.2019.**

**(B.N. Talukdar)**  
**Technical Member (P&NG)**

**(Justice Manjula Chellur)**  
**Chairperson**

js/vg